GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3180 ANSWERED ON:19.08.2011 DISPOSAL OF PAN CARD APPLICATIONS Jaiswal Shri Gorakh Prasad ;Rama Devi Smt.

Will the Minister of FINANCE be pleased to state:

(a) whether the huge number of PAN card applications pending with the Government has forced people to adopt illegal means of acquiring the card;

- (b) if so, the State-wise details thereof;
- (c) whether any officer has been held responsible for the delay in disposal of applications;
- (d) if so, the State-wise details for the last three years; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI S.S. PALANIMANICKAM)

(a) No, Madam. The department has no information of people adopting illegal means for acquiring PAN cards due to pendency of PAN card applications

- (b) The status of pendency of PAN applications as on 1.12.2010 is attached as Annex -I.
- This pendency is because of the following deficiencies found in the applications:-
- (i) incomplete documents
- (ii) invalid documents
- (iii) mismatch as per application and proofs filed; and
- (iv) online applications not supported by documents, application fees etc.
- (c) No.
- (d) Not applicable.
- (e) Does not arise in view of the reasons stated above.

Annex.I

Statement of State-wise number of applications for allotting Permanent Account Number (PAN) card pending for more than one year

State Name Pendency

Andaman and Nicobar Islands 968

Andhra Pradesh 101916

Assam 16430
Bihar 28648
Chandigarh 4740
Chhattisgarh 19371
Dadra and Nagar Haveli 1297
Daman and Diu 808
Delhi 114202
Goa 3234
Gujarat 115413
Haryana 37678
Himachal Pradesh 6197
Jammu and Kashmir 10333
Jharkhand 17182
Karnataka 83307
Kerala 14431
Lakshadweep 149

Maharashtra 261483
Manipur 941
Meghalaya 1076
Mizoram 155
Nagaland 602
Orissa 15104
Other 9546
Puducherry 2015
Punjab 39964
Rajasthan 59176
Sikkim 253
Tamil Nadu 95143
Tripura 1403
Uttar Pradesh 117121
Uttarakhand 10173
West Bengal 49723

Total 1292881